

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**Service Tax Miscellaneous Application No. 50172 of 2022  
IN**

**Service Tax Appeal No. 50057 of 2016**

(Arising out of Order-in-Appeal No. 06-SLM-ST JPR-II-2015 dated 20.01.2015 passed by the Commissioner (Appeals), Office of the Commissioner, Customs & Central Excise (Appeals), NCR Building, C-Scheme, Jaipur-302005)

**Ashok Kumar Lohar**

**..... Appellant**

VERSUS

**Commissioner, Central Excise &  
Service Tax-Udaipur**

**.....Respondent**

**APPEARANCE:**

Ms. Shivani, Advocate for the Appellant

Shri Rajeev Kapoor, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT  
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 51013/2022**

DATE OF HEARING/DECISION: October 25, 2022

**JUSTICE DILIP GUPTA**

An application has been filed by the Department for change of the cause title of the Respondent from the existing one to the Commissioner, Central Excise & CGST, 142-B, Sector-11, Hiran Magri, Udaipur-313001 (Raj.). The miscellaneous application is allowed.

2. It has been pointed out that a certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the Open Court)

**(JUSTICE DILIP GUPTA)  
PRESIDENT**

**(P.V. SUBBA RAO)  
MEMBER (TECHNICAL)**

Rekha